

assistance for various Social Housing Schemes have been enhanced.

- (iii) Under the Rural House Sites-com-Construction Assistance Scheme for Rural Landless Workers a provision of Rs. 577 crores has been made. Of this Rs. 36 crores would be utilised to provide developed house sites of 90 sq. mts each to 72 lakh landless families at the rate of Rs. 500 per family and an expenditure of Rs. 541 crores would be incurred to provide construction assistance to 271 lakh families at the rate of Rs. 2000 per family.
- (iv) As on 31.1.88 HUDCO has sanctioned 5195 schemes with a project cost of Rs. 4108.31 crores with HUDCO loan assistance of Rs. 2729.06 crores for construction of 27.29 lakh houses and development of over 2 lakh plots. In addition HUDCO has so far sanctioned 858 special schemes of shelter, slum upgradation and basic sanitation as part of IYSH to benefit about 21 lakh persons.
- (v) The Scheme of Environmental Improvement of Urban Slums is operated under the State Minimum Needs Programme and an outlay of Rs. 269.55 crores has been earmarked in the Seventh Five Year Plan to cover 9 million slum population at a per capita cost of Rs. 300/- to provide water supply, sewer, storm water drains, community baths and latrines, widening and paving of existing lanes, street lighting. In addition the State Governments are taking up State Urban Development Projects to be financed with World Bank Assistance in which the slum upgradation is one of the important constituents.

Delay in Sanction of Loans by HUDCO

992 SHRI BANWARI LAL PUROHIT:
SHRI V SREENIVASA PRASAD:
DR. V. VENKATESH:
SHRI MOHANBHAI PATEL:
SHRI JITENDRA PRASADA:
SHRI AMARSINH RATHAWA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a large number of State Governments and public sector housing agencies have complained to Union Government that HUDCO is delaying the sanction and release of loan instalments;

(b) whether the commencement of several projects has been severely affected due to delay by HUDCO in sanctioning finance;

(c) if so, the details of the steps Government propose to take to remedy the situation; and

(d) whether Government propose to examine and review the working of the HUDCO?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b). No, Sir. HUDCO has not delayed sanctioning of any scheme fulfilling the requirements laid down in its guidelines and communicated to the Agencies concerned through Appraisal Reports provided that the resource allocation among various categories has been maintained as prescribed by Government. As a matter of fact, HUDCO has been releasing loan amounts in excess of the targets fixed.

(c) and (d). Government reviews the performance of HUDCO through review meetings conducted periodically.

Extraction of Silver from Scrapped Aircraft Parts by A.I. Employees

993. SHRI RAMASHRAY PRASAD SINGH:

SHRI MOHANBHAI PATEL:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether some of the employees of Air India were found by the CBI to be indulging in extracting silver from scrapped aircraft parts at Santa Cruz Airport, Bobmay in 1982;

(b) whether the Central Vigilance Commission had demanded departmental action against these employees;

(c) if so, the details thereof; and

(d) the action taken so far in the matter?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF CIVIL AVIATION (SHRI MOTILAL VORA): (a) Investigation of Central Bureau of Investigation had revealed a case of alleged extraction of silver from scrapped engine parts in piston overhaul shop of Air India and mis-appropriation thereof during 1980.

(b) Yes, Sir.

(c) and (d). The Central Bureau of Investigation, Bombay had registered a case against the then Officer Incharge of piston engine overhaul shop. But he was acquitted in the court. Subsequently, Central Vigilance Commission advised initiation of departmental proceedings against the official. But as per the legal advice, departmental action was not initiated. The matter was again discussed at the Government level and Air India was advised to initiate formal departmental action.

News item captioned 'IA does not care about the seriously ill'

994. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether three foreign patients were not provided any facility and ill treated by

the Indian Airlines as well as Indian Airports Authority officials at Pune Airport on January 2, 1988 as reported in the "Sunday Observer" of January 3, 1988;

(b) if so, the details thereof; and

(c) the remedial measures proposed to be taken to check recurrence of such incidents?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF CIVIL AVIATION (SHRI MOTILAL VORA): (a) No, Sir.

(b) Does not arise.

(c) Efforts are always made to ensure better coordination between Indian Airlines and the other airport agencies.

Haldia Fertilizer Plant

995. SHRI NARAYAN CHOUBEY : Will the Minister of AGRICULTURE be pleased to state:

(a) the amount invested so far in the Haldia fertilizer plant;

(b) whether it has gone into commercial production;

(c) if not, the reasons therefor; and

(d) the steps taken to commence production?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU) : (a) The estimated expenditure on Haldia fertilizer project upto 31st December, 1987 is Rs. 503.40 crores including financing charges of Rs. 116.53 crores.

(b) No, Sir.

(c) and (d). The project faced a number of equipment problems during commis-